
(2023) 11 SEBI CK 0023

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1483, 1484 Of 2023, Appeal No. 867 Of 2023

Srikrishna Gurazada

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 28-11-2023

Acts Referred:

Citation : (2023) 11 SEBI CK 0023

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : P. N. Modi, Neville Lashkari, Rajesh Khandelwal, Manish Chhangani, Sumit Yadav, Abhay Chauhan, Atul Kumar Agrawal

Final Decision : Allowed

Judgement

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned. Misc. Application is allowed.
2. Connect with Appeal No. 747 of 2023 and list on January 11, 2024. In the meanwhile, the respondent will file a reply within three weeks from today. Rejoinder to be filed on or before the next date.
3. Since the interim order has been passed in the connected appeal, the appellant is also entitled for the similar relief. We, consequently, direct that the penalty imposed upon the appellant pursuant to the impugned order shall remain stayed during the pendency of the appeal. Exemption application is allowed.